

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1962
ANSWERED ON:08.03.2011
ENCROACHMENT BY FILLING STATIONS
Bali Ram Dr.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the action taken so far with respect to 31 cases of encroachment by filling stations and one such case by CNG station;
- (b) the notice served to all the allottee companies by Land and Development Office and the issue of taking up the matter with Delhi Municipal Corporation to remove such encroachments; and
- (c) the time by which these encroachments are likely to be removed by the Government/Land and Development Office/MCD?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a)&(b) : Meetings were held with the three Oil Public Sector Undertakings on 7.9.2010 and 12.11.2010 in the Office of Land and Development Officer. Land & Development Office has issued notices to allottee companies and has also taken up with Urban Local Bodies concerned for removal of encroachments. In respect of two filling stations, encroachment has been found removed during inspection. In the case of CNG station, steps have been initiated to allot the land to Indraprastha Gas Limited for augmentation of services.

(c): A precise time-frame for removal of all encroachments cannot be indicated in view of various reasons including the requirement of sanctioned building plans to verify the exact extent of encroachment, time taken by the allottee companies and urban local bodies for removal of encroachment, co-ordination issues involved in removal of encroachments etc.